GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1653 ANSWERED ON:19.11.2010 INTEREST RATE ON TERM DEPOSITS Rajaram Shri Wakchaure Bhausaheb

Will the Minister of FINANCE be pleased to state:

(a) whether the Non-Governmental financial institutions are offering 10-15 per cent rate of interest on term deposits in the country;

(b) if so, the details thereof for the last three years and as on date;

(c) whether the Government has any proposal for offering the said rate of interest on term deposits;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken/being taken by the Government in the interests of small investors?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (d) : Reserve Bank of India (RBI) vide their circular dated April 27, 2007 had advised the Non-Banking Financial Companies (NBFCs) that the maximum interest rate payable on public deposits should not exceed 12.5 per cent per annum. The details of public deposits during the last three years held by NBFCs and the interest rate, range-wise are as under:-

(Rs. Crores) Deposit Interest As at end of As at end of As at end of Rate Range March 2008 March 2009 March 2010 1 2 3 4 Up to 10 percent 1491(73.0) 591 (30.0) 1457(53.4) More than 10 per cent 518(25.4) 1267(64.3) 1197(43.9) and up to 12 per cent 12 per cent and above 33(1.6) 113(5.7) 73(2.7)

Total 2042(100.0) 1971(100.0) 2727(100.0)

(e): So far, 14 states and one Union Territory namely, Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Himachal Pradesh, Karnataka, Madhya Pradesh, Maharashtra, Mizoram, Delhi, Tamilnadu, Tripura, Uttranchal and Chandigarh have enacted special laws for safeguarding the interest of depositors in financial institutions. The legislations in respect of two states came under judicial scrutiny before the respective State High Courts. RBI has reported that the appeals against Bombay High Court and Madras High Court decisions at present are under consideration of Supreme Court.